

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 433/MP/2026 along with IA No.148/2026

Subject : Petition under Section 79 of the Electricity Act, 2003 read with Regulations 11A, 11 B, 39,41 and 42 of the CERC (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 (as amended), praying that this Commission set aside Respondent's (CTUIL) communication dated 17.8.2026; Hold that the Petitioner achieved Financial Closure on 7.5.2026; grant protection to the Petitioner from revocation of its 250 MW connectivity and directions against encashment/invocation of the Petitioner's Connectivity Bank Guarantees. The Petitioner is also seeking directions to CTUIL to map Petitioner's 100 MW NHPC Power Purchase Agreement and conversion of the corresponding Connectivity from the Land Route to the PPA Route.

Petitioner : Shudh Solar Power Private Limited (SSPPL)

Respondent : Central Transmission Utility of India Limited & Ors.

Date of Hearing : **3.9.2026**

Coram : Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Vishrov Mukerjee, Advocate, SSPPL
Shri Ameya Vikram Mishra, Advocate, SSPPL
Shri Mukut Choudhary, Advocate, SSPPL
Mr. Shubham Arya, Advocate, CTUIL
Ms. Pallavi Saigal, Advocate, CTUIL

Record of Proceedings

At the outset, the learned counsel for the Petitioner submitted that the Petitioner duly achieved FC on 7.5.2026 and submitted the prescribed proof thereof to CTUIL on 8.5.2026; however, CTUIL has taken the position that the FC documents cannot be accepted, as the independently appraised Project cost of approximately Rs. 1,013.50 crore works out to approximately Rs. 4.05 crore/MW, which is below the project cost benchmark of Rs. 5 crore/MW prescribed for Solar Power Projects under the Detailed Procedure dated 10.4.2026. The learned counsel further submitted that the Petitioner's Final Grant of Connectivity was issued on 16.1.2025, whereas the Detailed Procedure came to be issued only on 10.4.2026; accordingly, at the time of issuance of the Final Grant, there was no notified instrument prescribing a minimum project cost of Rs. 5 crore/MW as a threshold for establishing FC. The learned counsel further submitted that CTUIL raised the alleged deficiency for the first time only on 25.6.2026, approximately 48 days after the



Petitioner had submitted its FC documents and after the stipulated deadline of 11.5.2026 had already expired. The learned counsel also submitted that on 21.8.2026, CTUIL itself reduced the project cost benchmark for establishing FC considering the prevailing prices of modules and other project components. The learned counsel added that aggrieved by the CTUIL's communication dated 17.8.2026 and faced with the imminent threat of revocation of its 250 MW Connectivity and invocation of the Connectivity Bank Guarantees aggregating to Rs. 8.50 crore, the Petitioner was constrained to move the Hon'ble High Court of Delhi in WP (C) No. 12183 of 2026 and the Hon'ble High Court by its order dated 20.8.2026 disposed of the said Writ Petition while directing to maintain the *status quo* till the interim relief application of the Petitioner is considered by the Commission.

2. The learned counsel for the Respondent/ CTUIL accepted the notice and sought time to file a reply in the matter.

3. Considering the submissions made by the learned counsels for the Petitioner and Respondent/CTUIL, the Commission directed as under:

(a) Admit and issue notice to the Respondent.

(b) The Respondent to file its reply to the Petition as well as the IA, if any, within three weeks with a copy to the Petitioner, who may file its rejoinder, if any, within two weeks thereafter.

(c) In the meantime, the interim protection as per the Hon'ble Delhi High Court's order dated 20.8.2026 will continue till the next date of hearing.

4. The Petition, along with IA No.148/2026, will be listed for hearing on **22.10.2026**.

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)